

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO. 1066/93

Date of decision: 17.05.93.

Shri Prafulla Kumar

...Petitioner

Versus

Union of India & Ors.

...Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner Shri P.T.S. Murthy, Counsel.

Judgement(Oral)

Heard the learned counsel for the petitioner. The learned counsel submitted that the Tribunal had in OA-1761/87 quashed the order of removal from service. Thereafter the respondents filed a SLP. The Hon'ble Supreme Court passed an order on 13.5.92 giving an interim stay on the implementation of the impugned judgement on the condition that the petitioner in the O.A. shall be paid one half of the salary which he would have been entitled as from 1.5.1992 subject to adjustment. The grievance agitated in this O.A. is that the respondents have not implemented the order of the Supreme Court fully. If that be so, this is matter for filing a contempt petition. In my opinion O.A. does not lie in this matter.

2. At this stage, the learned counsel for the petitioner submitted that he would like to withdraw the O.A. with liberty to file a fresh one, if required, in accordance with the law. It is accordingly dismissed, as withdrawn, with liberty to the petitioner to agitate the matter again if so advised, in accordance with law.


(I.K. Rasgotra)

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Member (A)